

**CBI Vs. Udaipal Singh @ Udey Pal Singh Chauhan & Ors.  
Case No. 45/2019 (Old CC No. 532324/16)  
RC No. EO-I/03(E)2012/CBI/ND**

**The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Rahul Raj Malik, Ld. Counsel for A-4, Sh. Harsh K. Sharma, Ld. Counsel for A-6 and Sh. Rajesh Khanna, Ld. Counsel for A-7.**

**21.08.2020 (At 12:00 PM)**

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Rahul Raj Malik, Ld. Counsel for (A-4).

Sh. Harsh K. Sharma, Ld. Counsel for (A-6).

Sh. Rajesh Khanna, Ld. Counsel for (A-7).

However, none of the accused is present, as they could not be connected through video conferencing.

The matter was proceeding at the stage of final arguments.

The Reader submits that neither the accused Udaipal Singh (A-1) nor his counsel could be contacted.

Both the prosecution as well as the Ld. Defence Counsel(s) submit that since the record in this case is very

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voluminous, therefore, they need sufficient time to prepare and address final arguments and they also submit that it will not be possible in the interest of justice to address arguments by way of video conferencing. Therefore, they pray that permission to address final arguments by way of physical hearing be given to them. Considering these peculiar circumstances and in the interest of justice, the said request is allowed.

In the meantime, court notice be sent to (A-1) and his Ld. Counsel for the NDOH.

Now to come up for final arguments on **21.09.2020 at 11:00 AM**.

IO be summoned for the next date of hearing.

All the accused persons are directed to furnish their bail bonds u/S. 437A CrPC on the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/21.08.2020